

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD

RA/M.A./O.A./T.A./ 220 <sup>90</sup> 1980

J S Shah

Applicant (s).

P P Bhati

Adv. for the  
Petitioner (s).

Versus

Union of India & Ors Respondent (s).

D S Shinde Adv. for the  
Respondent (s).

SR. NO.	DATE.	ORDERS.
1415		<p>Recession/Promotion (Copy Service)</p> <p>1. D. the notice of P.A. to appo pending admission to appo.</p> <p>2. P.A.D. send for hearing for notice on 28.6.90 &amp; appo kept in file OM/227/90</p> <p>3. Read services from resp. 2 for notice on 17/6/90. &amp; read kept in case no. OM/205/90.</p>

O.A./220/90

Coram : Hon'ble Mr. M.M. Singh : Administrative Member

11/5/1990

Heard Mr.P.P.Bhatt, learned counsel for the applicant and Mr.N.S.Shevde, learned counsel for the respondents.

The case of the applicant is that he is working as Chief Reservation Inspector from 17th July, 1989 and is likely to be reverted to a substantive rank of Reservation Supervisor because the Selection Board for the post of Chief Reservation Inspector did not find him to be suitable in the panel vide A2 dated 3.5.1990. The prayer of the applicant is that to quash and set aside the order dated 3.5.1990 and to direct the respondents to consider the applicant's case for regular promotion to the post of Chief Reservation Inspector and requested for interim relief to restrain the respondents from filling up the existing vacancies of Chief Reservation Inspectors by regular promotion from empanelled employees for which order is issued dated 3.5.1990 and to continue the applicant in the post of Chief Reservation Inspector.

The request for interim relief cannot be allowed at this juncture. The regular panel has been announced by the proper authority and those who figure in the panel have not been impleaded as party respondents to the applicant. It will be unjust to those who are made for the panel be restrained, even by the interim order, from being appointed for the post of ~~at~~ their being regularly selected.

The respondents to submit their reply on merits and interim relief within four weeks after that the applicant will have to submit his rejoinder within two weeks. Thereafter the application may be listed for further orders.

M. M. Singh  
(M.M.Singh)  
Administrative Member

O.A./220/90

Present : Counsel for the parties.

S.K. Jain

ORDER

28.6.1990

It is submitted by the learned counsel for the applicant that during the pendency of the O.A., the applicant has been reverted by order dated 21.6.1990 and that he will bring a fresh application for impugning the order of reversion dated 21.6.1990. The prayer is not opposed.

In the circumstances, the present O.A. is dismissed as withdrawn with a liberty to the applicant to bring a fresh application for challenging the validity of the panel, challenged in the present O.A., and also the order of his reversion.

M.A./206/90

The present M.A. also stands dismissed as infructuous.

M. M. Singh  
( M M Singh )  
Administrative Member

( S. K. Jain ) 28/6/90  
Judicial Member

\*Mogera